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the latest Indo-Pakistan Trade Agreement?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): The main reason for the omission was the levy by Pakistan of discriminatory duties in respect of raw jute.

Shri L. N. Mishra: What is the reaction of this in the Indian market?

Shri T. T. Krishnamachari: In the market for raw jute there has been no reaction.

Shri L. N. Mishra: Are Government aware of the fact that prices of raw jute have gone down considerably?

Shri T. T. Krishnamachari: They have gone down, but not very considerably.

Shri L. N. Mishra: Are Government aware of the fact that as a result of the low prices of raw jute hundreds of acres of raw jute are not being harvested in Bihar and in some parts of Bengal?

Shri T. T. Krishnamachari: I can take that information from the hon. Member.

Shri'A. C. Guha: May I know if there has been any import of raw jute from Pakistan during this year and if so at what rates?

so at what rates? Shri T. T. Krishnamachari: On the general question whether there has been some import, I could answer in the affirmative. So far as the rates fixed by the Pakistan Government including the discriminatory duty of Es. 2.8-0 and the additional levy of 12 annas on a kucha bale per maund. It must be worked out—it will be something in the region of 34/-/- or 33/8/-. But I cannot exactly tell the hon. Member what quantity has come. Well, licences are issued fairly freely but we do not know precisely what quantity has come.

Shri A. C. Guha: Is it on private basis or Government basis?

Shri T. T. Krishnamachari: Government have absolutely nothing to do with it.

Shri L. N. Mishra: Have the Government of Pakistan approached the Government of India for import of jute from Pakistan?

Shri T. T. Krishnamachari: We hope they would, Sir.

Shrimati Renu Chakravartty: What is the standard price at which Pakistan jute was to be supplied to India after the levy...?

Oral Answers

Shri T. T. Krishnamachari: There is no question of jute price being fixed because it is completely outside the discussions on the basic factor, namely elimination of the discriminatory duty. They were not willing to accommodate us.

## WRITTEN ANSWERS TO QUESTIONS

## IRRIGATION AND POWER SCHEMES IN BIHAR

\*132. Shri Jhulan Sinha: Will the Minister of Irrigation and Power be pleased to state:

(a) the schemes for irrigation and power that are being executed in Bihar with the assistance from the Central Government:

(b) the schemes for which the Bihar Government has sought the assistance of the Central Government; and

(c) the scheme for which assistance has been sanctioned or is under consideration?

## The Deputy Minister of Irrigation and Power (Shri Hathi): (a)

- 1. Damodar Valley Project.
- 2. Surface Percolation Wells.
- 3. Construction of Medium Ahars, Pynes and Bundhs.
- Construction of Minor Ahars, Pynes and Bundhs.
- 5. Open Boring Scheme.
- 6. Rahat Pump Scheme.
- 7. Installation of tube-wells (Works).
- 8. Lift Engines and Pumps.
- 9. Construction of tube-wells (Number not available).
- 10. 350 tube-wells under Technical Commodity Assistance Programme.

(b) and (c). A statement giving the required information is placed on the Table of the House. [See Appendix I, annexure No. 31].

DOCUMENTARIES AND NEWSREELS

•141. Shri S. C. Samanta: Will the Minister of Information and Broadcasting be pleased to state:

(a) the annual target of production of documentaries and newsreels by the Films Division of the Ministry;